

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-400(ND)2019

CORAM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2019.

NAME OF THE COMPANY: M/s. Abhinav Shrivastava V/s. M/s. SBS Transpole Logistics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s. 9 of IBC

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
Present:		Mr. Rahul Gupta, Ms. Sana Kamra,	Advocates for the	
		Petitioner.		
		Mr. Angad Sandhu, Mr. Anant Gupta, Mr. Himesh	Thakur, Advocates for the Respondent.	

ORDER

CA 308/2019 has been filed for termination of the CIR process, as the parties have compromised the claim. COC has not been constituted as yet. No claim has been received as submitted by the Ld. IRP. In view of the decision made by the Hon'ble Apex Court in the matter of Swiss Ribbons versus Union of India, writ petition, the parties are entitled to the said prayer.

Accordingly, the CIR process stands determined. The Corporate Debtor is released from the rigours of the moratorium and is entitled to function through its own Board. Expenses incurred by the IRP shall be duly reimbursed to him by the Corporate Debtor. Copy of the order be given dasti.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)